

Open Court**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD****BENCH, ALLAHABAD****(This the 10th Day of May, 2019)****Hon'ble Mr. Rakesh Sagar Jain-J.M.****Original Application No. 330/00480/2019****(U/S 19, Administrative Tribunal Act, 1985)**

1. Champa Devi W/o Late Horilal R/o Village & Post Haraiya, Tehsil-Sagadi, District-Azamgarh.
2. Poonam D/o Late Hori Lal R/o Village & Post Haraiya, Tehsil-Sagadi, District-Azamgarh.
3. Basanti D/o Late Hori Lal R/o Village & Post Haraiya, Tehsil-Sagadi, District-Azamgarh.

..... Applicants**By Advocates: Shri Ram Adhar Ram.****Versus**

1. Union of India through its Secretary, Department of Ordnance Clothing Factory, New Delhi.
2. The General Manager, Ordnance Clothing Factory, Shahjahanpur.
3. Director General Manager, Ordnance Clothing Factory, Shahjahanpur.

..... Respondents**By Advocate: Shri Anand Kumar Pandey.**

ORDER

Heard Shri Ram Adhar Ram, learned counsel for the applicants and Shri Anand Kumar Pandey, learned counsel for the respondents.

2. The present OA has been seeking the following reliefs:-

“i. to issue an order or direction in the suitable nature directing the respondent no. 2 to issued an appointment letter in favour of the applicant under dying in harness rule.

ii. Issue a writ order or direction in the suitable nature directing the respondent no. 2 to consider and decide the representation dated 31.10.2018 as (annexure no. 23) filed by the applicant within stipulated period which is pending before the respondent no. 2 till date.

iii. Any other order or direction to which this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.”

3. Learned counsel for the applicants submitted that the applicants' grievance would be redressed if the representation dated 31.10.2018 (Annexure A-22) of the applicants are disposed of by the respondents within a

stipulated time frame. Learned counsel for the respondents has no objection if such a direction is given.

4. Accordingly, the Competent Authority is directed to decide the representation of applicants dated 31.10.2018 (Annexure A-22) by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

5. It is made clear that I have not gone into the merits of the case.

6. With the above direction O.A. is disposed of. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

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